

(b) the total assets of these companies in foreign countries as on that date?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). According to the information furnished by the Ministry of Commerce, as on 31-3-1976 Indian companies were operating 67 joint ventures abroad which are in production. The total amount of approved equity share participation by them was of the order of Rs. 15.20 crores.

#### Manufacture of Formulations by Foreign Drug Companies

2148. SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) particulars of formulations being manufactured by companies having foreign equity of more than 26 per cent during the last three years;

(b) production of such formulations during last three years and the source from which raw materials have been procured;

(c) whether Government have any proposal to initiate proceedings against such companies under the provisions of various rules in operation; and

(d) if so, facts thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). the number of drug companies with foreign equity more than 26 per cent is 59 and the number of their formulations, which are based upon all kinds of bulk drugs viz. Antibiotics, Sulphas, Anti-infections, Vitamins, Anti-TB, Anti-mala-

rial, etc. runs into thousands. A statement furnishing the names of these firms and the value of formulations produced by them during 1973, 1974 and 1975 is laid on the Table of the House. [Placed in Library. See No. 11319/76.]

The source of raw materials is (i) their own production of bulk drugs; (ii) procuring of bulk drugs from other bulk drug producers; (iii) imported/canalised bulk drugs obtained from State Chemicals & Pharmaceuticals Corpn. (CAPCO) and Indian Drugs & Pharmaceuticals Limited and (iv) direct imports.

(c) and (d): The question of taking action under the relevant rules arises only if there is any violation of such rules. Any instance of violation which will come to light or which would be brought to the notice of the Government will be looked into and dealt with in accordance with the law on the subject.

#### Drive to Plug Revenue Leakage

2149. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway have recently launched any drive to plug revenue leakage;

(b) if so, whether the drive has been fruitful; and

(c) if so, facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Yes.

(c) A statement is attached.

## Statement

Leakage of revenue is mainly due to (a) ticketless travel and (b) payment of compensation claims

(2) (a) With regard to ticketless travel a number of steps have been taken to prevent ticketless travel and as a result of this considerable revenue has accrued to the railways as indicated below:—

	During the period 1-7-74 to 30-6-75	During the period 1-7-75 to 30-6-76
(1) No. of persons detected travelling without tickets or with improper tickets .	18.49 lakhs	24.84 lakhs
(2) No. of unbooked luggage cases detected .	11.16 lakhs	15.73 lakhs
(3) Amount of railway dues realised . .	346.78 lakh	Rs. 479.09 lakhs

The amount of dues realised have shown an increase of about 38 per cent. As a result of the steps taken to eliminate ticketless travel, sale of tickets at booking windows and earnings has also increased appreciably. Thus against the average earnings of about Rs. 34 crores per month in 1974-75, the average monthly earnings during the period from April to June 1976 is of the order of about Rs 50 crores

(b) A vigorous claims prevention drive has been launched on Indian Railways with a view to bringing down the incidence of claims due to theft, pilferage and other causes. As a result of the drive the number of claims registered during the period 1st July 1975 to 30th June, 1976 was 5,78,175 as against 6,93,044 during 1st July 1974 to 30th June 1975 representing a reduction in new claims by 16.5 percent.

## Import of Crude from Iran

3150. SHRI RAGHUNANDAN LAL BHATTIA: Will the Minister of PETROLEUM be pleased to state:

(a) the total quantity of crude India had imported from Iran last year;

(b) whether arrangements for the import of more crude from Iran this year are in the stage of finalisation; and

(c) if so, facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c) Apart from Iranian crude imported through private oil companies, a total of 34 million tonnes was imported from Iran in 1975, under contracts with the National Iranian Oil Company. Approximately the same quantities are expected to be purchased from National Iranian Oil Company, this year.

National Company Limited

2151. SHRI INDRAJIT GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state: